

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 177/2022**

IN THE MATTER OF:

ABHIST KUSUM GUPTA APPLICANTS

VERSUS

STATE OF UTTAR PRADESH & ORS. RESPONDENTS

NDOH: 08.02.2023

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RESPONDENT NO. 5

Through

Nishi Kant Singh

Dated: 07.02.2023
New Delhi

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BEFORE THE NATIONAL GREEN TRIBUNAL
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O. A. No. 177/2022

IN THE MATTER OF:

ABHIST KUSUM GUPTA APPLICANTS

VERSUS

STATE OF U.P. & ORS. RESPONDENTS

**ACTION TAKEN REPORT/COMPLINANCE AFFIDAVIT FOR
AND ON BEHALF OF THE RESPONDENT NO.5/NOIDA
AUTHORITY**

I, Prasun Dwivedi, S/o- Sri Om Prakash Dwivedi, Aged about 33 years, working as OSD in the office of New Okhala Industrial Development Authority, having office at Main Administrative Building, Sector-6, Noida, Gautam Buddha Nagar-201301, presently at New Delhi, do hereby solemnly affirm and state as under:

1. That I am working as OSD in the office of New Okhala Industrial Development Authority and as such in my official capacity I am well conversant with the facts and circumstances of the facts and circumstances of the present case and therefore competent to swear the instant affidavit.



2. That this Hon'ble Tribunal vide its Order dated 12.10.2022 passed in the above captioned matter has directed the Noida Authority to file an action taken report with respect to amelioration of ponds falling within the ambit of Noida Authority.
3. That the present Action taken report in the form of compliance affidavit is being filed for and on behalf of the Noida Authority pursuant to and in respectful compliance of aforesaid Order dated 12.10.2022 passed by this Hon'ble Tribunal.
4. It is submitted with great respect that there are total 67 ponds within the ambit of Noida Authority which has been categorized as under in the Short Affidavit/Compliance Affidavit dated 11.10.2022 and also duly recorded in the aforesaid Order dated 12.10.2022:

A.	Ponds which are in existence fully or partially	13 ponds
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B.	Ponds on which development work like road, green belt, public utility houses, Smarak park etc	08 ponds
C.	Ponds on which factory, group housing, industrial plots have been allotted	06 ponds
D.	Ponds on which dense population existed even before the same came to be vested with Greater Noida on 28.12.2020 and as such it is the prerogative of District Administration to clear the encroachment in terms of section 67 of the Revenue Code	40 ponds
	Total	67 Ponds



5. It is submitted that so far as ponds falling in category "A" is concerned, the work of rejuvenation is in the advance stage and the same may get completed by the end of this year. It is pertinent to mention here that three ponds have been fully

rejuvenated however rejuvenation/beautification with respect to ten ponds are in advance stage.

6. That so far as the ponds falling in category "B" & "C" are concerned it is submitted that the Land Department, Project-Civil and Planning Department of the Noida Authority have already initiated process for identification of the land for the purpose of development of the said categories of ponds on some alternate place in terms of Government Order dated 03.06.2016 however identification of land for the said purpose is taking time due to involvement of various government agencies.
7. That so far as the ponds falling in category 'D' is concerned, this Hon'ble Court may issue appropriate directions to the revenue authority for removal of encroachment. It may be pertinent to mention herein that the revenue authority had been vested with the right, title & interest of these ponds prior to 28th of December, 2020 and under the Revenue Code it the revenue authority only, which is empowered to remove the encroachment in view of section 67 of the UP Revenue Code, 2006. It is submitted that the NOIDA Authority has sent several letters to the district administration requesting for removal of the encroachment as per law.



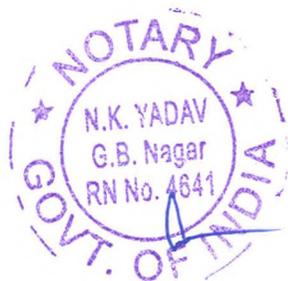
8. That the instant Action taken report is being filed for and on behalf of Noida Authority in due compliance of the order dated 12.10.2022 passed by this Hon'ble Tribunal and in the interest of justice.
9. I say that the contents hereof are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed thereof.

~~DEPONENT~~

OSD(D)

VERIFICATION

Verified at *G.B. Nagar* on this *07* day of *Feb*, 2023 that the contents of the above affidavit are true and correct to the best of knowledge and belief and nothing material has been concealed therefrom.



7 FEB 2023

ATTESTED

N.K. YADAV
Advocate Notary
(G.B. NAGAR)

~~DEPONENT~~

OSD(D)



Advance service of Action taken Report/Compliance Affidavit filed on behalf of Respondent No.5/NOIDA

1 message

CHAUDHARY LAW OFFICES <chaudharyl原因offices@gmail.com>

Tue, Feb 7, 2023 at 6:33 PM

To: sjmathews@gmail.com

In re: O.A. no. 177 of 2022 titled as Abhist Kusum Gupta. vs. State of UP & Ors.

Dear Sir,

Enclosed please find attached the Action Taken Report/Compliance Affidavit filed for and on behalf of the Respondent No. 5/ New Okhala Industrial Development Authority in the aforesaid matter.

Kindly acknowledge the same.

Regards
Nishi Kant Singh
Advocate

for Chaudhary Law Offices
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 **Compliance Affidavit- Noida.pdf**
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